

**CORRECTING STATEMENT TO UNSTARRED QUESTION NO. 345 DATED 25-2-87, RE : PRE-EMPTIVE PURCHASE OF IMMOVABLE PROPERTIES BY GOVERNMENT IN BOMBAY AND DELHI.**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : In the statement referred to in reply to part (b) of the Lok Sabha Unstarred Question No. 345 answered on 25th February 1987 the following information was furnished :

- (i) Against S. No. 7 of the list of details of properties purchased under Chapter XXC in Delhi in respect of property No B-45, Maharani Bagh, New Delhi, under column 5, the apparent consideration Rs 16,00,000 inc 10,00,000 DDA,
- (ii) Against S. No. 26 of the list of details of properties purchased under Chapter XXC in respect of G-79, Preet Vihar, New Delhi, under column 5 the apparent consideration. . .Rs. 27,00,000.
- (iii) Against S. No. 11 of the list of details of properties purchased under Chapter XXC in Bombay in respect of open plot of land at Gavenpada, Mulund (East) Bombay, under column 5, the apparent consideration. . .Rs. 10,66,784.

2. On further verification it is found that the apparent consideration in respect of property No. B-45, Maharani Bagh, New Delhi, is Rs 16,00,000 + 10,00,000 DDA instead of Rs. 16,00,000 inc. 10,00,000 DDA. Similarly the apparent consideration in respect of property No. G. 79, Preet Vihar, New Delhi is Rs. 17,00,000 instead of Rs. 27,00,000 and the apparent consideration in respect of open plot of land at Gavenpada, Mulund (East) Bombay is Rs. 10,66,784 + 10 Flats worth Rs. 22,00,000 instead of Rs. 10,66,784.

3. Statement referred to in reply to part (b) of the Question may therefore be amended as under :—

- (i) Against Sl. No 7 in respect of property B-45, Maharani Bagh, New Delhi, under column 5 the apparent consideration for Rs. 16,00,000 inc. 10,00,000 DDA be read as Rs. 16,00,000 + 10,00,000 DDA.
- (ii) Against Sl. No. 26 in respect of property No. G-79, Preet Vihar, New Delhi, under column 5 the apparent consideration for Rs. 27,00,000 be read as Rs. 17,00,000.
- (iii) Against Sl. No. 11 of Bombay list in respect of property open plot of land at Gavenpada, Mulund (East) Bombay, under column 5 the apparent consideration for Rs. 10,66,784 be read as Rs. 10,66,784 + 10 Flats worth 22 lakhs.

The delay in correcting the statement is regretted

[English]

12.00 hrs.

SHRI H N NANJE GOWDA (Hassan) :  
I have given a notice for discussion. . . .

(Interruptions)

MR. DEPUTY SPEAKER : I will go through that. Now Papers laid on the table.

(Interruptions)

SHRI M. V. CHANDRASHEKARA MURTHY (Kanakapura) : I have given a notice for discussion under Rule 193.

MR. DEPUTY SPEAKER : I will go through that. I will let you know. I will find out the facts and let you know.

(Interruptions)

MR. DEPUTY SPEAKER : Order please I will go through that. I have already told you. I will find out.

(Interruptions)